

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRL.M.P. Nos.21858 & 21859 of 2016 in Criminal Appeal No.1747/2014

RAMA SHANKAAR

Appellant(s)

VERSUS

STATE OF U.P & ANR.

Respondent(s)

(For suspension of sentence and exemption from filing O.T. and office report)

With Crl.M.P. No.2273/2017 (Appln.(s) for substitution)

Date : 06/02/2017 These criminal miscellaneous petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Appellant(s) Mr. Shekhar G. Devasa, Adv.
Mr. Manish Tiwari, Adv.
Mr. Rohit Pandey, Adv.
For Mr. M/s Devasa & Co.

For Respondent(s) Mr. Samir Ali Khan, Adv.
Mr. Sohab Alam, Adv.

Mr. Saurabh Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the appellant, submits that since the appellant has died, the criminal miscellaneous petition for suspension of sentence has become infructuous.

Accordingly, Crl.M.P. No.21858 of 2016 is disposed of as having become infructuous.

The criminal miscellaneous petition for bringing on record the legal representatives of the deceased appellant, is allowed.

Cause title be amended accordingly.

(Sanjay Kumar-II)
Court Master

(Sukhbir Paul Kaur)
AR-Cum-PS